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Cr1.A.No. 1241 OF 2002

ITEM No.1A

Court No. 4

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.1241 OF 2002

BRIJ PAL SINGH

APPELLANT (S)

VERSUS

GOVERNMENT OF M.P.

RESPONDENT (S)

[HEARD BY : HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE ASHOK BHAN  
HON'BLE MR. JUSTICE B.P. SINGH]

Date : 29/04/2003 This/These Appeal(s) was/were listed for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE B.P. SINGH  
HON'BLE MR. JUSTICE ARUN KUMAR

For Appellant (s) Mr. D.N. Mishra, Adv.

For Respondent (s) Ms. Vibha Dutta Makhija, Adv.

UPON hearing counsel, the Court made the following

O R D E R

HON'BLE MR. JUSTICE N. SANTOSH HEGDE pronounced the judgment of the Court.  
For the reasons stated in the judgment, this appeal succeeds. The judgments of the courts below are set aside, the conviction and sentence are also set aside. If the appellant is in custody, he shall be released forthwith, if not wanted in any other case.  
NON-REPORTABLE.

KALYANI (PREM PRAKASH)  
COURT MASTER

(SIGNED JUDGMENT IS PLACED ON THE FILE.)